

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


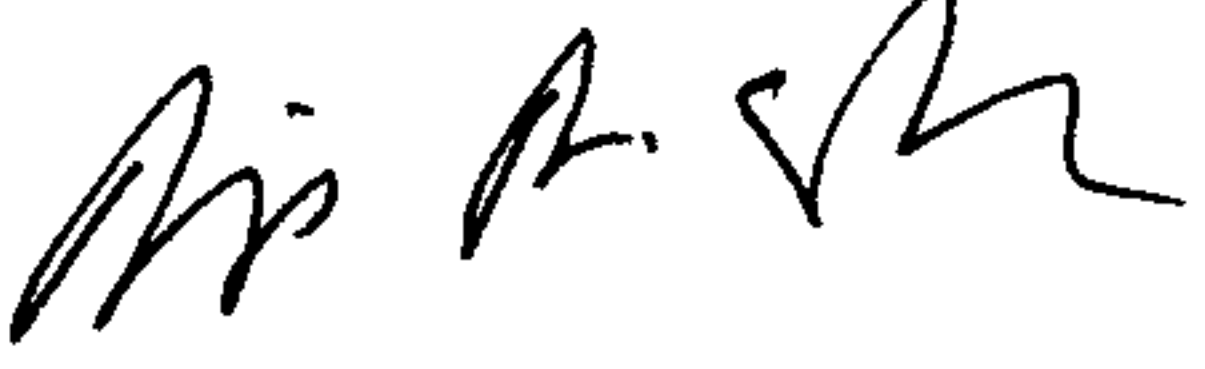
C.P. (I.B) No. 141/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018**

Name of the Company: Contech Engineers Pvt Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK THAKKAR	Advocate	Operational Creditor	
2.	ANIP A GANDHI	ADVOCATE	RESPO.	

ORDER

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner.
Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Counsel appearing for Respondent represented that Hon'ble High Court of Madras Madurai Bench heard the writ petition no. 17183/2017 and order is awaited.

Learned Counsel appearing for petitioner sought for time.

List the matter on 28.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL